

REGISTRAR COURT. 2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR RAJESH KUMAR GOEL

IA 78787/2018,78788/2018, in Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4821-4822/2018

BHAGWANI

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(ONLY SLP(CRL.)NO.4865-4866/2018 IS TO BE LISTED ON 29.05.2019 Service is complete in main matter, but connected matter i.e SR-4865-4866/2018 is is still not complete and the same is to be listed on 7.12.2018 before the Court of Ld. Registrar.)

WITH

SLP(Cr1) No. 4865-4866/2018 (II-A)

Date : 13-12-2018 These matters were called on for hearing today.

For Petitioner(s)

Ms. Adeeba Mujahid, AOR

Ms. Ninni Susan Thomas,Adv.
Mr. Yash S. Vijay,Adv.

Mr. Joel, AOR

For Respondent(s)

Mr. Devansh Srivastava,Adv.
Mr. Arjun Garg, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1) Nos. 4821-4822/2018

The matter has already been directed to be listed before the Hon'ble Court. Therefore, no further orders are required to be passed in it.

SLP(Cr1) Nos. 4865-4866/2018

Four weeks' time is given to sole respondent to file the counter affidavit.

Ld. Counsel for petitioner has drawn my attention towards Order dated 20.11.2018 of the Hon'ble Court passed in Cr1. Appeal No. 1256/2017 wherein the Hon'ble Court has been pleased to observe "In the circumstances, we consider it appropriate to consider directing the Registrars General of all High Courts to furnish the translation of the Original Records in English language from vernacular language wherever required, which are to be transmitted to this Court. Article 348 of the Constitution of India mandates that all the proceedings in this Court shall be done in English language."

Let the order of the Hon'ble Court be complied forthwith.

List again on 13.2.2019.

RAJESH KUMAR GOEL
Registrar

MG